

Shri Hem Barua: May I know whether the basis of compensation that is to be allowed for this nationalisation of the banks in Burma has been communicated to us, and whether this nationalisation will affect our foreign exchange position?

Shri Morarji Desai: The basis has not yet been communicated to us. As regards the second part, I do not think it can substantially affect just now.

Shri P. K. Deo (Kalahandi): Are Government going to use their good offices with the Burmese Government to find out from them if the compensation is to be paid according to the book value of the shares or according to the market price of these shares? Also what will happen to the branch of the nationalised State Bank of India?

Shri Morarji Desai: These are matters which will have to be negotiated.

12.13 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE CONSTITUTION AND ALL INDIA SERVICES ACT

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to re-lay on the Table:—

- (i) a copy each of the following Notifications under the proviso to clause (3) of article 320 of the Constitution:—
 - (a) The Union Public Service Commission (Exception from Consultation) Second Amendment Regulations, 1962 published in Notification No. G.S.R. 1644 dated the 8th December, 1962, [Placed in Library See No. LT-698/63.]
 - (b) The Union Public Service Commission (Exemption from Consultation) Third

Amendment Regulations, 1962 published in Notification No. G.S.R. 1689, dated the 15th December, 1962. [Placed in Library See No. LT-699/63.]

- (ii) a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The Indian Police Service (Probation) Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1729 dated the 22nd December, 1962.

- (b) The All India Services (Conduct) Amendment Rules, 1962 published in Notification No. G.S.R. 1730 dated the 22nd December, 1962.

[Placed in Library See No. LT-700/63]

MINERAL CONCESSION (FIFTH AMENDMENT) RULES AND COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT RULES

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to:—

- (i) to relay on the Table a copy of the Mineral Concession (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 1707, dated the 15th December, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (ii) to lay on the Table a copy of the Coal Bearing Areas (Acquisition and Development) Amendment Rules 1963 published in Notification No. S.O. 315, dated the 2nd February, 1963, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957.

[Placed in Library See No. LT-860/63.]